

MADHYA PRADESH STATE JUDICIAL ACADEMY, HIGH COURT OF M.P., JABALPUR
Schedule of Advance/Orientation Course for District Judges (Entry Level) promoted in the year 2017 (Second Batch)
from 05.03.2018 to 16.03.2018
First Week (05.03.2018 to 10.03.2018)

DATE/DAY	SESSION - I 10.00 am to 10.30 am	SESSION - II 10.30 am to 12.00 noon	SESSION - III 12.15 pm to 1.45 pm	SESSION - IV 2.30 pm to 4.00 pm	SESSION - V 4.15 pm to 5.30 pm
05.03.2018 (Monday)	Inauguration of the Programme - By Shri Mohd. Fahim Anwar, Registrar General, High Court of M.P., Jabalpur & Officers of the Academy	Constitution, classification and jurisdictional aspects of Criminal Courts - Jurisdiction, territorial and subject-matter, particularly with reference to Sessions Judges and Special Sessions Court/Judge: N.D.P.S. Act, SC/ST (P.A.) Act, Electricity Act, Prevention of Corruption Act, Juvenile Justice (Care & Protection of Children) Act including cognizance of offences and bar against cognizance under Sections 195 & 197 Cr.P.C - By Shri Axay Kumar Dwivedi, ADJ, Jabalpur <i>(Followed by open interaction for 10 minutes)</i>	Sessions Trial (i) Cognizance by the Sessions Court (ii) Sessions Trial in general (iii) Trial of procedure relating to evidence and summoning of material witnesses by Court (iv) Order of acquittal - Format and requirement - By Shri Awdhesh K. Gupta, Faculty Member (Sr.) MPSJA <i>(Followed by open interaction for 10 minutes)</i>	Issues relating to presumption and inference with special reference to sections 304-B, 306 IPC and 113-A & 113-B of Evidence Act - By Sanjeev Kalgaonkar, Director In-charge, MPSJA <i>(Followed by open interaction for 10 minutes)</i>	Legal Writing skill - English - By Ms. Anamika Sisodia
06.03.2018 (Tuesday)	Presentation of case note of bunch of cases provided by the Academy by two of the participants of Group I	Sexual Offences: (i) Offence of rape and other sexual offences with reference to Criminal Law Amendment Act, 2013 (ii) Concept of consent with special reference to Section 375 IPC - Marital rape with special reference to Protection of Children from Sexual Offences Act, 2012 (iii) Issues relating to gang rape - By Sanjeev Kalgaonkar, Director In-charge, MPSJA <i>(Followed by open interaction for 10 minutes)</i>	Determination of age of victim - Evidentiary issues with reference to Jarnail Singh's case & Concept and procedural issues relating to Children's Court under Juvenile Justice (Care & Protection of Children) Act, 2015 - By Shri Awdhesh Kumar Gupta, Faculty Member (Sr.), MPSJA <i>(Followed by open interaction for 10 minutes)</i>	Group liability - Concept of criminal liability, its different forms (joint constructive and vicarious) and distinction thereto - Framing of charges of group offenders and consequence of non-framing of charges - Appreciation of evidence in general where a group of offenders is involved - By Shri Sudeep Shrivastava, Addl. Director, MPSJA <i>(Followed by open interaction for 10 minutes)</i>	Legal Writing skill - English - By Ms. Anamika Sisodia

07.03.2018 (Wednesday)	Presentation of case note of bunch of cases provided by the Academy by two of the participants of Group II	Recording of evidence (Sections 135 to 165 Evidence Act) - By Sanjeev Kalgaonkar, Director In-charge, MPSJA <i>(Followed by open interaction for 10 minutes)</i>	Sentencing Policy & award of compensation under section 357 Cr.P.C. as also victim compensation scheme - Issues relating to writing of death sentence order - By Shri Vijay Chandra, Registrar-cum-Secretary, HCLSC, Jabalpur <i>(Followed by open interaction for 10 minutes)</i>	Marshaling & Appreciation of evidence in criminal trial (i) with reference to witness (ii) with reference to circumstantial evidence (iii) evaluation of defence evidence in sessions cases - By Sanjeev Kalgaonkar, Director In-charge, MPSJA <i>(Followed by open interaction for 10 minutes)</i>	Legal Writing skill - English - By Ms. Anamika Sisodia
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08.03.2018 (Thursday)	Presentation of case note of bunch of cases provided by the Academy by two of the participants of Group III	Law relating to Criminal Appeals and Writing of judgment in criminal appeals - By Sanjeev Kalgaonkar, Director In-charge, MPSJA <i>(Followed by open interaction for 10 minutes)</i> <i>(to be continued in Session IV)</i>	How to deal with old pending cases - Strategy discussion - By Shri Onkar Nath, Member Secretary, State Court Management System Committee, High Court of M.P., Jabalpur <i>(Followed by open interaction for 10 minutes)</i>	Law relating to Criminal Appeals and Writing of judgment in criminal appeals - By Sanjeev Kalgaonkar, Director In-charge, MPSJA <i>(Followed by open interaction for 10 minutes)</i>	Legal Writing skill - English - By Ms. Anamika Sisodia
09.03.2018 (Friday)	Presentation of case note of bunch of cases provided by the Academy by two of the participants of Group IV	Key issues relating to Hindu Succession Act, 1955 - By Sanjeev Kalgaonkar, Director In-charge, MPSJA	Electricity cases: (i) Offences and trial procedure (ii) Issues relating to cognizance, imposition of fine and civil liability - By Shri Sudeep Kumar Shrivastava, Additional Director, MPSJA <i>(Followed by open interaction for 10 minutes)</i>	Overview of the concept of communication and PPT on greatest human strengths - By Shri Kevin Pereira	Motor Accident Claims - General procedure of Motor Accident Claims Tribunal How to write an award - Breach of insurance policy under Motor Vehicles Act (Sections 163-A & 140) - By Shri Sudeep Kumar Shrivastava, Additional Director, MPSJA <i>(Followed by open interaction for 10 minutes)</i>

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<p>10.03.2018 (Saturday)</p>	<p>Presentation of case note of bunch of cases provided by the Academy by two of the participants of Group V</p>	<p>Excusable homicides -</p> <p>(i) Concept of right of private defence - Its extent (ii) Evidentiary issues with reference to Explanation 2 of section 300 IPC and non-explanation of injuries on accused persons</p> <p>- By Hon'ble Shri Justice Rakesh Saksena, Chairman, State Consumer Disputes Redressal Commission Bhopal</p> <p><i>(Followed by open interaction for 10 minutes)</i></p>	<p>N.D.P.S. Cases:</p> <p>(i) Offences and trial procedure (ii) Compliance of sections 55, 57 and other provisions (iii) Issues relating to remand, bail and cognizance (iv) Dos & don'ts</p> <p>- By Smt. Mamta Jain, ADJ, Sagar</p> <p><i>(Followed by open interaction for 10 minutes)</i></p>	<p>Motor Accident Claims -</p> <p>Assessment of compensation - In personal injury cases - Defence of Insurance Company (Section 170 Motor Vehicles Act)</p> <p>- By Shri Sudeep Kumar Shrivastava, Additional Director, MPSJA</p> <p><i>(Followed by open interaction for 10 minutes)</i></p>	<p>Motor Accident Claims -</p> <p>Assessment of compensation - In death cases - Doctrine of Pay & Recover</p> <p>- By Shri P.C. Gupta, ADJ, Jabalpur</p> <p><i>(Followed by open interaction for 10 minutes)</i></p>
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- Note:**
- (1) The participants may ask any question but please do not interrupt the speaker midway the lecture.
 - (2) The Time Table is subject to change as per exigencies.
 - (3) Use of Cell Phones in lecture room is strictly prohibited.

DIRECTOR IN-CHARGE